

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-137(ND)2018

**PRESENT: SMT. INA MALHOTRA,
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2018.**

NAME OF THE COMPANY: Power2SME Pvt. Ltd. Vs. Uttam Strips Ltd.

SECTION OF THE COMPANIES ACT: 8 & 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner:	Mr. Ashish Makhija with Ms. Ishita Srivastava, Advocates for RP Mr. Sadre. A Advocate for OC			
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ORDER

CA 583/2018 Ld. Counsel for the RP wishes to the withdraw the application. Dismissed as withdrawn.

CA 584/2018 has also been filed by the Resolution Profession invoking the provisions of Section 12, of the Code praying for extension of time for conducting the CIR Process. As per the resolution passed by the CoC in its meeting dated 24th August 2018, vide agenda no. 5, it has been resolved that the RP shall seek extension for another 90 days. This is necessitated on the ground that resolution applications are under consideration. In view of the resolution passed by the CoC, this application is allowed. CIR Period this extended by another 90 days.

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CA 584/2018 disposed off in terms of the above. Be listed when further interim report is filed.



(Ina Malhotra)
Member (J)

(Ginni)